

HIGH COURT OF CHHATTISGARH, BILASPUR

Endt. No. 1689 / Checker

Bilaspur, dated 04. February, 2020

II-15-6/2019 (FTSCs)

Copy of Government Notification Endorsement No. 1106/406/XXI-B/C.G./20, dated 01-02-2020 issued by the Law Department, Government of Chhattisgarh, Atal Nagar, Nava Raipur regarding establishes and designates for the purpose of Section 28 of the POCSO Act, 2 exclusive FTSCs of AD&SJ for trial of cases under POCSO at **Bemetara & Mungeli** respectively is forwarded to :-

- 1) The Deputy Registrar-cum-P.P.S. to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur, *for information of his Lordship.*
- 2) Private Secretary to Hon'ble Shri Justice Prashant Kumar Mishra, High Court of Chhattisgarh, Bilaspur, *for information of his Lordship.*
- 3) Private Secretary to Hon'ble Shri Justice Manindra Mohan Shrivastava, High Court of Chhattisgarh, Bilaspur, *for information of his Lordship.*
- 4) Private Secretary to Hon'ble Shri Justice Goutam Bhaduri, High Court of Chhattisgarh, Bilaspur, *for information of his Lordship.*
- 5) Private Secretary to Hon'ble Shri Justice Sanjay K. Agrawal, High Court of Chhattisgarh, Bilaspur, *for information of his Lordship.*
- 6) Private Secretary to Hon'ble Shri Justice P. S. Koshy, High Court of Chhattisgarh, Bilaspur, *for information of his Lordship.*
- 7) Private Secretary to Hon'ble Shri Justice Sanjay Agrawal, High Court of Chhattisgarh, Bilaspur, *for information of his Lordship.*
- 8) Private Secretary to Hon'ble Shri Justice Rajendra Chandra Singh Samant, High Court of Chhattisgarh, Bilaspur, *for information of his Lordship.*
- 9) Private Secretary to Hon'ble Shri Justice Sharad Kumar Gupta, High Court of Chhattisgarh, Bilaspur, *for information of his Lordship.*
- 10) Private Secretary to Hon'ble Shri Justice Ram Prasanna Sharma, High Court of Chhattisgarh, Bilaspur, *for information of his Lordship.*
- 11) Private Secretary to Hon'ble Shri Justice Arvind Singh Chandel, High Court of Chhattisgarh, Bilaspur, *for information of his Lordship.*
- 12) Private Secretary to Hon'ble Shri Justice Parth Prateem Sahu, High Court of Chhattisgarh, Bilaspur, *for information of his Lordship.*
- 13) Private Secretary to Hon'ble Shri Justice Gautam Chourdiya, High Court of Chhattisgarh, Bilaspur, *for information of his Lordship.*
- 14) Private Secretary to Hon'ble Smt. Justice Vimla Singh Kapoor, High Court of Chhattisgarh, Bilaspur, *for information of her Lordship.*
- 15) Private Secretary to Hon'ble Smt. Justice Rajani Dubey, High Court of Chhattisgarh, Bilaspur, *for information of her Lordship.*
- 16) Section Officer to Registrar General, High Court of Chhattisgarh, Bilaspur, *for information.*
- 17) Registrar (Vigilance/ I. & E/Judicial/S&A Cell), High Court of Chhattisgarh, Bilaspur *for information.*
- 18) P.A. to Director/Additional Director, Chhattisgarh State Judicial Academy, High Court of Chhattisgarh, Bilaspur *for information.*

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- 19) The District and Sessions Judge, Bemetara & Mungeli *with a request to make necessary arrangements for newly established FTSCs in their respective Districts. Further he is also directed to transfer all the pending cases under POCSO Act to FTSC for hearing exclusively POCSO Cases. A copy of Scheme on Fast Track Special Courts (FTSCs) for expedite disposal of cases Rape & Protection of Children against Sexual Offences (POCSO) Act along-with copy of Annexure 5, information sheet in respect of Nodal Officer is also enclosed.*
- 20) **Shri Apoorv Kurup**, Advocate,-on-Record, Supreme Court of India, B.A.,LL.B. (Hon.); LL.M (Harvard), A-2/141, Lower Ground Floor, Safdarjung Enclave, New Delhi - 110029, for information & necessary action.
- 21) The Additional Registrar (Administration/Judicial/Classification) High Court of Chhattisgarh, Bilaspur, *for information.*
- 22) The Additional Registrar, D.E.-cum- Secretary to Special Cell for monitoring the cases relating to sexual offences against women, offences against Children and cases against POCSO Act, High Court of Chhattisgarh, Bilaspur, *for information.*
- 23) The Additional Registrar, Judicial-cum-Nodal Officer (FTSCs), High Court of Chhattisgarh, Bilaspur, *for information.*
- 24) Officer-on Special Duty-cum-C.P.C., High Court of Chhattisgarh, Bilaspur *for information.*
- 25) The Secretary, High Court Legal Services Committee, High Court of Chhattisgarh, Bilaspur *for information.*
- 26) The Dy. Registrar, Works Section/Confidential Section, High Court of Chhattisgarh, Bilaspur for information and necessary action.
- 27) The Accounts Officer, High Court of Chhattisgarh, Bilaspur *for information & necessary action.*
- 28) The Section Officer, District Establishment, High Court of Chhattisgarh, Bilaspur *for information and necessary action.*
- 29) Section Officer/Incharge, Court Manager/Accounts/ O/o R.G./ Budget/ Checker/ Protocol/Compliant/Writ/ Civil/ Criminal/ Central Filing Section/ Supreme Court Section/ Library/ Pension/Cashier/Cause List/Paper Book/Copying, High Court of Chhattisgarh, Bilaspur *for information.*
- 30) I/C NIC, High Court of Chhattisgarh, Bilaspur with a direction to upload this endorsement in the official website to this High Court.

Neelam Chand Sankhla 4.2.20

(Neelam Chand Sankhla)
Registrar General

GOVERNMENT OF CHHATTISGARH
LAW AND LEGISLATIVE AFFAIRS DEPARTMENT
MAHANADI BHAWAN, ATAL NAGAR, NAWA RAIPUR,
MANTRALAYA, 492002

NOTIFICATION

Raipur, dated -02-2020

F.No. /406/XXI-B/C.G./20, the State Government, hereby, on recommendation of the High Court of Chhattisgarh, establishes and designates for the purpose of Section 28 of the POCSO Act, two exclusive FTSCs of Additional District and Sessions Judges for trial of cases under POCSO Act in the following places in the State of Chhattisgarh, namely:-

TABLE

S. No.	Name of District	Name of Place (FTSCs where to be established)	No. of FTSCs for hearing exclusive POCSO Act Cases	Jurisdiction
1	2	3	4	5
1.	Bemetara	Bemetara	1	The area falling under the jurisdiction of Civil District Bemetara
2.	Mungeli	Mungeli	1	The area falling under the jurisdiction of Civil District Mungeli
Total			2	

**By order and in the name of the
Governor of Chhattisgarh**

(Naresh Kumar Chandravanshi)
Principal Secretary,
Government of Chhattisgarh,
Law and Legislative Affairs Department.

Endorsement No. ¹¹⁰⁶ /406/XXI-B/C.G./20,-

Raipur, dated -02-2020

Copy is forwarded to,

- 01 Secretary General, Supreme Court of India, New Delhi.
02. Registrar General, High Court of Chhattisgarh, Bilaspur with reference to memo.no. 1184/Checker/II-15-6/2019 (FTSCs) Bilaspur, dated 25-01-2020,
- 03 District and Session Judge, Bemetara/Mungeli,
- 04 Shri Sumeer Sodhi, Standing Counsel, State of Chhattisgarh, 32 Ground Floor, Uday Park, South Extension-II, New Delhi,
05. Dr. Rajesh Kumar Pandey, Standing Counsel, State of Chhattisgarh, I-102 Arman Flat, Abhilashla Parishar, Behind New Bus Stand, Bilaspur
06. Deputy Secretary to Chief Secretary, Government of Chhattisgarh, Mantralaya, Mahanadi Bhawan, Nawa Raipur,

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07. Private Secretary to the Hon'ble Law Minister, Government of Chhattisgarh Mantralaya for perusal of Hon'ble Law Minister,
08. Staff Officer to Principal Secretary (Law) Government of Chhattisgarh Mantralaya, New Raipur,
09. Deputy Director, Regional Printing Press, Indrawati Bhawan, Atal Nagar Nawa Raipur (C.G.) for publication in the forthcoming Extra-ordinary Gazette,
10. Website Administrator, Law & Legislative Affairs Department, Mahanadi Bhawan, Atal Nagar, Nawa Raipur,

for information and necessary action,


01.2.2020

(Maneesh Kumar Thakur)
Additional Secretary,
Government of Chhattisgarh,
Law and Legislative Affairs Department.